

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Commercial Complex(BDA)
Indiranagar
Bangalore - 560 038

Dated : 23 FEB 1989

APPLICATION NO (S) 84 /89(F)

W.P. NO (S)

Applicant (s)

Respondent (s)

Shri V. Radhakrishna
To

V/s The Accountant General (A&E), Karnataka,
Bangalore & 2 Ors

1. Shri V. Radhakrishna
No. 51, East Anjanaya Temple Street
Basavanagudi
Bangalore - 560 004

2. Dr M.S. Nagaraja
Advocate
35 (Above Hotel Swagath)
1st Main, Gandhinagar
Bangalore - 560 009

3. The Accountant General
(Accounts & Entitlements)
Karnataka
Bangalore - 560 001

4. The Comptroller & Auditor
General of India
No. 10, Bahadur Shah Zafar Marg
New Delhi - 110 002

5. The Secretary
Ministry of Finance
Department of Expenditure
New Delhi - 110 001

6. Shri M. Vasudeva Rao
Central Govt. Sing Counsel
High Court Building
Bangalore - 560 001

Subject : SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith a copy of ORDER ~~STAY / ORDER~~ ~~STAY / ORDER~~
passed by this Tribunal in the above said application (s) on 20-2-89.

9.5.89
K. M. S.
20-2-89

OK

DEPUTY REGISTRAR
(JUDICIAL)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH : BANGALORE

DATED THIS THE 20TH DAY OF FEBRUARY 1989

Present : Hon'ble Shri Justice K.S. Puttaswamy ... Vice-Chairman

Hon'ble Shri L.H.A. Rego ... Member (A)

APPLICATION No.84/89(F)

Shri V. Radha Krishna,
51, East Anjaneya Temple Street,
Bangalore - 560 004. ... Applicant

(Dr. M.S. Nagaraja .. Advocate)

v.

The Accountant General,
(Accounts & Entitlement),
Karnataka, Bangalore-560 001.

The Comptroller and Auditor
General of India,
No.10, Bhadur Shah Jaffer Marg,
New Delhi - 110 002.

The Secretary,
Government of India,
Ministry of Finance,
(Department of Expenditure),
New Delhi - 110 001.

... Respondents

(Shri M. Vasudeva Rao .. Advocate)

This application came up for hearing before this Tribunal
today. Hon'ble Vice-Chairman made the following:

O R D E R

This is an application made by the applicant under Section
19 of the Administrative Tribunals Act, 1985.

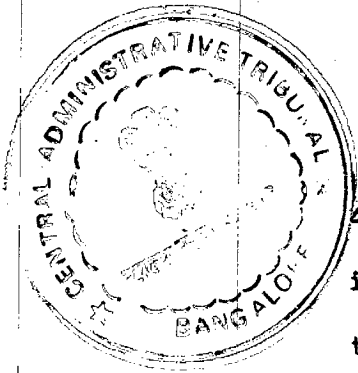
2. The facts of this case and the questions of law that
arise for determination in this case are on all fours to
M. NANJUNDA SWAMY AND OTHERS V. ACCOUNTANT GENERAL AND OTHERS
1987(3) SLJ(CAT)-531. Even the fact that the respondents
have filed special leave petitions against the orders made in
Nanjunda Swamy and other cases, does not justify us to decline
to follow the principles in Nanjundaswamy's case.



3. For the very reasons stated in Nanjunda Swamy's case we make the following orders and directions:

- (i) We declare that the applicant is entitled ^{to} the revised pay scales extended by the Government of India in its order No.F.5(32)-E.III/86-Pt.II dated 12.6.1987, from 1.1.1986.
- (ii) We direct the respondents to fix the pay scales of the applicants in the revised pay scales in terms of the order made by Government of India on 12.6.1987, from 1.1.1986 and extend all such consequential monetary benefits flowing from the same from that date.

4. The application is disposed of in the above terms. But in the circumstances of the case we direct the parties to bear their own costs.



Sd/-

VICE CHAIRMAN

20/2/89

Sd/-

MEMBER (A)

20.2.1989

bsv

TRUE COPY

[Signature]
DEPUTY REGISTRAR (JDL)
CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE